

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205- C.P. (IB)/252(AHM)2023  
ITEM No.206- IA/502(AHM)2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

JAY AMBE INDUSTRIES PROPRIETOR THROUGH ITS  
AUTHORISED PERSON RAJESHKUMAR HARKISHANDAS  
KHEMANI  
VS  
MIM PETRO WORLD PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on: 24/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sahil Rao, Adv. for Operational Creditor  
For the Respondent : Ms. Natasha Shah, Adv. a.w Mr. Niranjana Jain, Party in  
appeared.

**ORDER**

**C.P. (IB)/252(AHM)2023**

The director of the respondent company is directed to remain present on next date of hearing.

List for further consideration on 21.08.2024.

**IA/502(AHM)2024**

List for further consideration on 21.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**